



सत्यमेव जयते

# The Gujarat Government Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

Vol. LXI | THURSDAY, NOVEMBER 26, 2020 / AGRAHAYANA 5, 1942

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV-B

Rules and Orders (Other than those published in Parts I, I-A, and I-L) made  
by the Government of Gujarat under the Gujarat Acts.

### REVENUE DEPARTMENT

#### NOTIFICATION

Sachivalaya, Gandhinagar, 11<sup>th</sup> November, 2020.

#### GUJARAT LAND REVENUE CODE, 1879.

**No: GHM/2020/118/CTS/132019/1913/H:-** In exercise of the powers conferred by section 214 of the Gujarat Land Revenue Code, 1879, the Government of Gujarat hereby makes the following rules further to amend the Gujarat Land Revenue Rules, 1972 pursuant to sections (1) and (2) of section 125L of the said Code in relation to the implementation of the enhancement of the period of 90 days to 365 days for payment of Compounding Fee, premium and Government dues etc. in four equal installments by the claimants to get "Certificate of claim" and "Certificate of No dues", namely:-

#### 1. Short title and commencement, -

(1) These rules may be called Gujarat Land Revenue (Amendment) Rules, 2020

(2) They shall come into force on the date of publication Official Gazette

#### 2. In the Gujarat Land Revenue Rule, 1972 (hereinafter referred to as 'the said rules'), in rule 19HH, for sub-rule (1), the following sub-rule shall be substituted, namely: -

"(1) After the issuance of an order under sub-rule (9) of rule 19GG, an Authorised Revenue Officer shall, on production of the payment being made by the claimant towards the supplemental revenue settlement fee, pass an order for issuance of "Certificate of Claim" reflecting compounding fee, premium, Government dues, if any."

#### 3. In the said rule, in rule 1911, -

(i) for sub-rule (2), the following sub-rule shall be substituted, namely: -

"(2) The amount of compounding fee, premium and Government dues, if any, shall be distinctly mentioned in the Certificate of Claim.";

(ii) for sub-rule (4) the following sub-rule shall be substituted, namely: -